

the settlement of claims, the State Governments/Union Territory Administrations have been asked that the wide publicity may be given to the facilities provided in the Scheme, and to pay special attention to expeditious settlement of claims.

inter-State Transport Commission

457. DR. C. SILVERA: Will the Minister of TRANSPORT be pleased to state:

(a) what are the details of functions performed as a clearance house by Inter-State Transport Commission during the last three years;

(b) what are the details of zonal permit scheme introduced by the Commission in North Eastern States and Union Territories, especially in Mizoram; and

(c) when was the Commission constituted and who are its main functionaries?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) Inter-State Transport Commission a Statutory body set up under Section 63-A of the M.V. Act, 1939, is entrusted with the responsibility of devising Schemes for the development, co-ordination on regulation of operation, of transport vehicles,

partienulary operating on inter-State routes. The Commission also has a quasi-judicial role of settling disputes between states regarding inter-state road transportation. During the last three years, the Commission has resolved the issues pertaining to sharing of passenger traffic between Delhi Administration and neighbouring States viz. Haryana, Punjab, Himachal Pradesh, U.P. and Rajasthan. The zonal permit scheme Agreements have also been reviewed after holding joint discussions of representative of the participating State Governments/UT Adms. These cover all the States in Northern, Eastern, Western, Southern and Central parts of the country. The Schemes have been renewed for a further period of five years w.e.f. 1-4-84. Transport Development Council in its meeting in October 1985 has recommended abolition of Zonal Per-

mit Schemes in the context of liberalization of National Permits.

(b) The East Zone Permit Scheme for goods vehicles covers Bihar, U.P., Orissa, West Bengal, Assam, Nagaland, Mizoram and Arunachal Pradesh. In pursuance of the agreements through all these participating States, the Scheme is continuing since May, 1976. As a result of renewal of agreement, in 1984, the validity of the Scheme is extended upto March, 1989. Under Eastern Zonal Permit Scheme, the number of zonal permits to be issued by participating States have been fixed as 700 each for Bihar, U.P., Orissa West Bengal and Assam and 450 each by the remaining. Allocation for Mizoram is 450. The holder of the Zonal Permit has to choose a minimum of three States including registering State for operations and is entitled to ply his vehicle without requirement of counter-signature. The Composite Fees for plying States in lieu of tax is also payable only at single point.

(c) The Commission was first constituted in March, 1958 and is reconstituted from time to time. It was last reconstituted on 26-4-1985 with Joint Secretary (Transport) as Chairman and Chief Engineer (Roads), Director (Transport, Research) of Deptt. of Surface Transport, Joint Director (Traffic & Commercial), Railway Board and Secretary, I.S.T.C. as Members.

इलाहाबाद में क्षेत्रीय सांस्कृतिक केन्द्र का खोला जाना

458. श्री सत्य प्रकाश मालवीय : क्या मानव संसाधन विकास मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या सरकार ने इलाहाबाद में एक क्षेत्रीय सांस्कृतिक केन्द्र खोलने का निर्णय लिया है; और

(ख) यदि हाँ, तो इसकी स्थापना पर कितनी राशि खर्च होने की सम्भावना है और इसका निर्माण कार्य कब तक आरम्भ होने की सम्भावना है और इस केन्द्र द्वारा कब तक कार्य आरम्भ कर देने की आशा है?